

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

P.P.No.79/94 :Date of order: 19.4.1996

Karan Singh Maurya : Petitioner

Vs.

Union of India & Ors. : Respondents

CORAM:

Hon'ble Mr.O.P.Sharma, Administrative Member

Hon'ble Mr.Patan Prakash, Judicial Member.

PER HON'BLE MR. PATAN PRAKASH, JUDICIAL MEMBER.

In this review petition, the petitioner has challenged the order passed in O.A.No.340/87, decided on 18.5.94 by a Bench consisting of Hon'ble Mr.Justice D.L.Mehta, Vice Chairman and Hon'ble Mr.P.P.Srivastava, Administrative Member. The petitioner alongwith this petition has also filed an application for condonation of delay in filing the Review Petition.

2. After notices were issued to the respondents, the respondents have also filed their reply to the Review Petition.

3. The Review Petition has been listed today. None has appeared on behalf of the petitioner as also the respondents. It was called twice but none appeared. This petition has been pending since 1994 hence it has been takenup for disposal on merits.

4. On the application for condonation of delay in filing the Review Petition, it is suffice to mention that the reasons explained therein are satisfactory and this review petition is deemed to have been presented within limitation.

5. Coming to the merits of the petition, the petitioner has sought the review of the order mainly on the grounds that the Tribunal while disposing of this O.A has not given any finding given by the Inquiry officer about the denial of opportunity in the disciplinary proceedings and also the order given by the disciplinary authority has been based on

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